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### PENAL CODE, 1860:

(1) s.302 - Murder - Three victims - 'S', and his wife and minor son - Accused-appellant allegedly assaulted the deceased persons with a knife after having invited them at his house for lunch - Motive of appellant in brutally assaulting 'S' with a knife allegedly stemmed from his abhorrence for his wife's relationship with 'S' - Conviction of appellant u/s.302 IPC - Held: Justified - Evidence of the two eye-witnesses, PW-5 and PW-7, found credible and trustworthy - Defence version that the incident occurred when 'S' attempted to rape the wife of appellant and on her resistance threatened to assault her with the knife, apparently unnatural and improbable - Plea of right to private defence and non-orchestrated nature of the offence vitiated by evidence of PW-9 - Prosecution case well supported and established by the evidence of PWs 5, 7, 9 and 18 coupled with the evidence of doctors, the post-mortem report and medical



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# Panchanand Mandal @ Pachan Mandal & Anr. v. State of Jharkhand

(4) s. 376(2)(g) and 302/34 - Rape and murder -FIR against three accused - One of the accused examined as witness after tendering him pardon u/s. 306 Cr.P.C. - Conviction and sentence of 10 years RI and death sentence for the offences u/ss. 376(2)(g) and 302/34 respectively - High Court acquitted both the accused - Held: The prosecution case is proved by the evidence of the approver,



and the same is admissible in evidence having been corroborated by direct and circumstantial independent evidence - Hence conviction u/ ss.376(2)(g) and 302/34 is upheld - However, the death sentence reduced to life imprisonment as the case does not fall in the category of rarest of rare cases - Sentence of 10 years RI imposed by trial court confirmed.

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brutally assaulting the deceased-'S' with a knife after having invited him at his house for lunch stemmed from his suspicion on his wife's fidelity and his abhorrence for her relationship with the deceased-'S' - However, the same motive to murder the wife of 'S' and their only child does not find favor with the facts of the case - The other two murders seem to have translated due to the sudden realization of appellant and his extreme fear of being caught for the murder of 'S' and also, to save himself from being shunned by the society - Further, appellant is a young man of about 35 years and not having any criminal antecedents - Future possibilities of his reform also not ruled out - In the contextual facts. the brutality as evinced by the appellant would not fall within the ambit of the "rarest of the rare" cases so as to exercise the discretion of imposing capital punishment - Therefore, conviction of appellant u/ s.302 affirmed, however, the sentence of death imposed on him commuted to imprisonment for life.

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against the Office Policy Instructions of the year 1962 and Standing Order of the year 1999 and also made after lapse of substantial time - Restoration of adverse remarks was correct.

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#### Registrar General High Court of Gujarat & Anr. v. Jayshree Chamanlal Buddhbhatti

(6) Misconduct - Dereliction of duty - Departmental Inquiry - Dismissal of appellant - Writ Petition allowed by Single Judge of High Court - Review Committee constituted to review the case of appellant in terms of the directions given by the Single Judge - Review Committee virtually exonerated the appellant from the charges leveled against her except a mild adverse comment - On that basis, as per the direction of the Single Judge, the Government was required to pass fresh order



of punishment - However, the State Government filed LPA - Order of the Single Judge set aside by the Division Bench - Held: Review Committee had categorically stated that the enquiry officer had not undertaken deep perusal and analysis of evidentiary documents while conducting the enquiry - It was not a case of lack of devotion to duty or any financial irregularities on the part of the appellant - On the report of the Review Committee, appropriate penalty order was to be passed by the State Government which it failed to do after the receipt of the said report - Direction given to respondent-Government to pass penalty order on the basis of Review Committee report and also the observations of the Single Judge that it was the first case in her entire service career where the appellant faced departmental proceedings -Since the punishment to be awarded would not be dismissal, removal or compulsory retirement, but lesser punishment, appellant directed to be reinstated in service forthwith - Bihar Government Servants (Classification, Control and Appeal) Rules. 2005 - r.24.

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